

author Ministry advised us that it was not for general sale. Later on, they changed their opinion. Therefore, there are such cases when there is a delay in placing these things in the market.

Shri Achar: Are copies given to high schools also? Should they have to apply?

Shri Anil K. Chanda: Educational institutions get a commission of 25 per cent.

Shri C. D. Pande: Are Government aware that there are a large number of publications which have got doubtful publicity value? If so, will Government take steps to assess their publicity value and curtail expenditure on them?

Shri Anil K. Chanda: I have said that so far as we are concerned, we are just the printers and stockists.

Shri C. D. Pande: The Minister of Information and Broadcasting has said that he is not responsible; the other Minister has said that he is only responsible for printing. Then which is the department responsible for publication of these things?

Shri Anil K. Chanda: The Ministry concerned is the authority responsible.

Some Hon. Members rose—

Mr. Speaker: He just gave the answer that the Ministry concerned is responsible, and it is only on their advice that the publications are brought out. This question has been sufficiently answered.

Shri Tangamani: May I know whether Government have received complaints that the Manager of Publications does not acknowledge letters even though they are from Members of Parliament?

Shri Anil K. Chanda: I am not aware of it. If a specific instance is brought to my notice, I shall certainly look into it.

Shri V. P. Nayar: From Shri Tangamani himself.

Some Hon. Members rose—

Mr. Speaker: There are a number of questions. Hon. Members ought to be able to know on which question larger time ought to be devoted and which questions have to be passed over as quickly as possible.

Small Scale Industries

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*1335. { **Shri B. Das Gupta:**
Shri Ghosal:

Will the Minister of Commerce and Industry be pleased to state:

(a) whether the Reserve Bank of India has examined the question of extending its scheme for providing financial facilities to small scale industries; and

(b) if so, what are those industries?

The Minister of Industry (Shri Manubhai Shah): (a) and (b). A statement is laid on the Table of the House. [See Appendix VI, annexure No. 56.]

Shri B. Das Gupta: From the statement, I find that the bank provides financial assistance to approved small-scale and cottage industries. May I know whether the lac industry in Purulia and in other places, like Daltonganj etc. is also approved as a small scale and cottage industry?

Shri Manubhai Shah: The lac industry is specially dealt with by the Indian Lac Cess Committee. If the hon. Member wants to know anything about lac, I will certainly be prepared to furnish the information.

Shri B. Das Gupta: I want to know about the cutlery industry.....

Mr. Speaker: The hon. Member had put down a general question. Now he is going into details. There are a thousand industries. Does the House expect the hon. Minister to carry all the figures in regard to these industries at his fingers' ends?

Shri B. Das Gupta: No.

Mr. Speaker: If he is interested in lac and cutlery, why did he not specifically put them down?

Shri B. Das Gupta: In the statement, he has already said that assistance is given to approved cottage small-scale and cottage industries. Do these come under that category?

Mr. Speaker: Hon. Members must know the limits of a question and the answer. If a general question of this kind is put down, a statement is placed on the Table of the House. The statement may refer to some 20 industries. Shall we allow questions on those industries and request the hon. Minister to go into each of them? Statements could not be taken advantage of in this manner, and item by item gone into. He should have specifically referred to one or two industries. The Minister cannot be expected to answer with regard to all the items; he cannot have all the figures at his fingers' ends.

Shri Tangamani: There is an approved list. After the approved list has been completed, the statement says that there are three industries on which inquiry is going on, of which on one the inquiry is concluded. The question is whether inquiry will be started in the case of a particular industry.

Shri V. P. Nayar: This is the first time that we know that three more industries have been taken up for inquiry.

Mr. Speaker: If a statement is given in answer to a general question giving a number of entries, we shall not go on entry by entry and then ask questions of detail. If any hon. Member is interested after looking into the statement, he may put down a separate question asking for particulars regarding that particular industry or item.

Shri Manubhai Shah: I may amplify for the information of hon. Members that investigations are going on in respect of the leather and coir industries.

As soon as the reports are available, we shall take suitable action and inform the House.

Shri Ghosal: What is the basis of selecting these three industries?

Shri Manubhai Shah: The industry will have to be very widespread before the Reserve Bank is asked to really go to its assistance, because the Reserve Bank and the apex co-operative banks which handle these loans are situated in each State. So we take that industry which is spread over broadly. As the hon. House will agree, leather and coir are very widely spread.

Shri B. Das Gupta: Cutlery is one of the prominent industries. I wanted to know whether it had been included in this category or not.

Shri Manubhai Shah: The cutlery is not specifically a small-scale industry. It is manufactured in large-scale, medium size and small-scale units. The Reserve Bank scheme is fundamentally meant for assisting the co-operative movement. Those things which come under the larger orbit of co-operatives, like leather, coir, handloom are taken up by the Reserve Bank. Then there are the State Financial Corporations. Then the State Industries Acts are there. The State Bank of India has schemes which are intended to cover every sort of cottage, village, medium and small-scale industries. There are different financial institutions in the country.

Shri V. P. Nayar: The hon. Minister has referred to the coir industry. I find from the statement that the inquiry has been concluded. I want to know from what time the coir industry will get facilities of accommodation from the Reserve Bank.

Shri Manubhai Shah: I can assure the House that as soon as the examination is over, it is our intention to request the Reserve Bank to go to the help of the coir industry. I can assure him that when the examination

is complete, and if we find that the Reserve Bank is agreeable to the recommendations, we shall implement the recommendations.

Shri Gajendra Prasad Sinha: One question, Sir.

Mr. Speaker: I have allowed a number of questions.

Shri Gajendra Prasad Sinha: Sir, I was allowed but the other hon. Member intervened.

Mr. Speaker: But, can I allow all the 500 Members to put questions?

Trade with Germany

*1336. **Shri B. C. Mullick:** Will the Minister of Commerce and Industry be pleased to state:

(a) whether it is a fact that some Indian businessmen had made advance payments before the War to German concerns for imports from that country which could not materialize;

(b) whether some representations were made by the Indian Government to the Governments in East and West Germany for the refund of those payments; and

(c) if so, the replies received from them?

The Minister of Commerce (Shri Kanungo): (a) Yes, Sir.

(b) and (c). The question of the settlement of various kinds of Indian claims which have been registered with the Indian Custodian of Enemy Property is under the active consideration of the Government.

Shri B. C. Mullick: May I know how many businessmen made these advances and what are the amounts?

Shri Kanungo: There are the claims registered which, so far are of the order of Rs. 63 lakhs.

Film "Bhowani Junction"

*1337. **Shri Tangamani:** Will the Minister of Information and Broadcasting be pleased to state:

(a) whether the English film "Bhowani Junction" has been released in cinema houses in various centres in India;

(b) whether protests have been received regarding the exhibition of the film; and

(c) if so, the action taken by Government in the matter?

The Minister of Information and Broadcasting (Dr. Keskar): (a) and (b) Yes, Sir.

(c) The film has been allowed only after the deletion of objectionable portions.

Shri Tangamani: May I know, if, even after the deletion of the objectionable portions, it contains portions distorting the R.I.N. strike of 1946 and the Railwaymen's strike of 1948?

Dr. Keskar: I cannot go into the details of what film contains. But, after a number of complaints, the Central Board of Censors and the Government have carefully seen the film and the producers were told that the film could be allowed only if they cut those portions out; and they voluntarily cut them out. That was why the film was allowed.

Shri Tangamani: I have myself seen the film. May I know if the Government does not consider that it is a slander of two political parties, namely, the Communist Party and the Congress Party?

Dr. Keskar: If the hon. Member has any complaint against the film and if he sends it to me in writing, I will certainly look into it.

Shri Tangamani: May I know whether it does not contain scenes which show that although the Congress Party....